

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the 21st day of November, 2007.

**HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN.
HON'BLE MR. P.K. CHATTERJI, MEMBER- A.**

ORIGINAL APPLICATION NO. 1135 OF 2007

1. Chandra Mauli Pandey, S/o Sri Udai Shankar Pandey, R/o Vill. Daskolwa, , P.O. Samaspur (Mahson). Distt. Basti.
2. Hriday Ram, S/o Sharda, R/o Vill- Jogiya, P.O. Bhawanipur, Distt. Basti.
3. Jagdish Prasad Pandey, S/o Sri Babu Ram Pandey, R/o Vill. Jogoya, P.O. Bhawanipur, Distt. Basti.
4. Naseebullah S/o Sri Murtza Husain, R/o Vill. Rampur, P.O. Rampur, Distt. Basti.
5. Mohammad Sameem Khan, S/o Mohammad Raja, R/o Vill. And Post Rampur, Distt. Basti.
6. Vishwanath Singh, S/o Rajbahadur Singh, R/o Vill. Pokhar Bhitwa, Post- Dudhaura, Distt. Basti.
7. Ram Sagar Tripathi, S/o Sri Bans Bahadur Tripathi, R/o Vill. And post- Misrauliya, Distt. Basti.
8. Satrughan Singh, S/o Sri Syam Sunder Singh, R/o Vill. Gangiya Kohal, P.O. Mahason, Distt. Basti.
9. Ram Bhawan, S/o Lutaie, R/o Vill. And Post- Pipragautam, Distt. Basti.
10. Lalji S/o Nakul, R/o Vill. And Post- Mahason, Distt. Basti.
11. Ramchandra, S/o Sri Triveni, R/o Vill. And Post- Sillo, Distt. Basti.

.....Applicant.

VE R S U S

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1. Union of India through its Secretary, M/o Communication, Dak Bhawan, Sansad Marg, New Delhi.
2. The Director General, Postal Services, Govt. of India, New Delhi.
3. The Superintendent of Postal Services, Basti Division, Basti, Uttar Pradesh.

.....Respondents

Present for the Applicant:

Sri R.K. Upadhyay

Sri B.D. Pandey

Present for the Respondents :

Sri Saumitra Singh

O R D E R

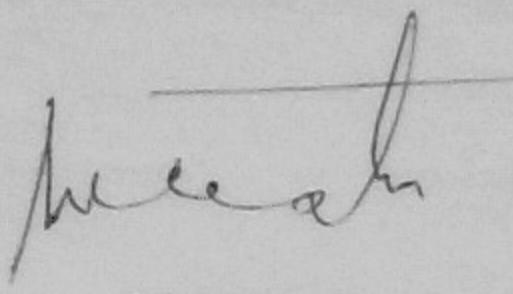
BY HON'BLE MR. JUSTICE KHEM KARAN, V.C.

These applicants have come with a case that they have had been working for the last 35 years as G.D.S in the Postal Department. Their grievance is that neither ^{their} ~~their~~ services have been regularized nor their request for giving certain benefits as compensatory allowances, traveling allowances, daiv allowances, medical facilities, bonus, pension etc. have been acceded to by the department, inspite of repeated representation given from time to time. They say that in case, the Tribunal does not intervene, they may retire without having pensionary benefits and without other benefits as are admissible to the regular employees of that category. Copies of certain representations have been annexed with the O.A.

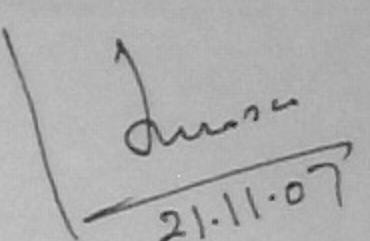
2. We think it would be appropriate if this O.A is finally disposed at the admission stage with suitable direction to the competent authority i.e. respondent No. 1 to consider the request of the applicants for grant such benefits and pass suitable orders.

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3. So we dispose of this O.A at the admission stage with a provision that in case, the applicants give a fresh representation together with copy of this order to respondent No. 1, within a period of one month from today, ^{if} he shall examine the matter and pass suitable orders within a period of six months from the date ^{of} such representation together with copy of this order is received by ^{it} him. In case, the applicants remain aggrieved even after the orders of the respondent No. 1, they will be free to pursue the legal remedy as ^{may be} made available to them. No costs.



MEMBER-A.


21.11.07

VICE-CHAIRMAN.

/Anand/